

phase who did not qualify to be absorbed under the executive trainee scheme have been appointed as shift-cum-erection in-charges.

(b) and (c). Do not arise.

Drawback Enquiry Committee's Report

7905. SHRI K. P. SINGH DEO :

SHRI MUHAMMAD SHERIFF :

SHRI V. NARASIMHA RAO :

SHRI RAM AVTAR SHARMA :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred question No. 867 on the 24th February, 1969 and state:

(a) Whether the recommendations of the Drawback Enquiry Committee have since been considered by Government;

(b) if so, the recommendations of the Committee accepted by Government; and

(c) the steps proposed to be taken to implement them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, sir.

(b) The decisions of the Government on the recommendations of the Committee are indicated in the statement laid on the table of the House. [*Placed in Library See No. LT—934/69*].

(c) A Director of Drawback has been appointed at Delhi to implement the decisions of the Government.

Raid on Premises of Industrialists and Transport Operators at Rajpur

7906. SHRI T. M. SHETH : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in the first week of August 1965, Income-tax authorities, along with C. B. I., raided and searched the offices and residences of some Industrialists and Transport Operators at Rajpur (Madhya Pradesh);

(b) whether it is also a fact that some documents and books of account were seized by them which revealed certain fictitious entries and unaccounted for funds in the

personal accounts of those whose offices and residences were raided;

(c) whether any assessment of those concerned has been made by the Income-tax authorities;

(d) if so, the amount assessed and the amount recovered so far; and

(e) if no assessment has been made so far, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Yes, Sir.

(d) Total amount brought to tax Rs. 1,85,000/- Extra tax levied Rs. 79,000/- Tax levied has been realised in full and no demand is outstanding.

(e) Does not arise.

Acquisition of Colonies in Shahdara

7907. SHRI RAMACHANDRA VEE-RAPPA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the colonies named as Chandu Park, Anarkali South, Govind Puri, New Lyallpur and Lakshmi Nagar (Shahdara Zone) have been acquired by Government;

(b) if so, the purpose for which these have been acquired;

(c) the approximate number of people that will be uprooted as a result thereof;

(d) whether it is a fact that most of the people in some of these colonies have been living there for more than 12 years, when even the present Delhi Municipal Corporation or any of the old Municipal Committees had no jurisdiction over these areas and nor did the Delhi Development Authority exist; and

(e) how Government propose to rehabilitate these uprooted persons, whether by giving them built houses developed land plots or by paying them compensation in cash ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING